

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the 19th day of September, 2002

Civil Contempt Petition No. 64 of 2001
in

Original Application No. 16/98

Hon'ble Mr. S.Dayal, Member (A)

Hon'ble Mrs. Meera Chibber, Member (J)

Laxman Prasad, son of Sri Pancham Lal

Resident of Village-Beniyapur, Post

Lamhi, VIA Sarnath, District-Varanasi.

.....Applicant

counsel for the applicant:- Shri Amand Kumar

Versus

1. Sri Kameshwar Prasad, Post

Master General, Allahabad Region,

Allahabad.

2. Sri Ram Sewak Yadav, Superintendent

of Post Offices, East Division,

Varanasi

...Respondents.

counsel for the respondents:-Shri S,Chaturvedi.

O R D E R (Oral)

(By Hon'ble Mr. S.Dayal, Member (A)

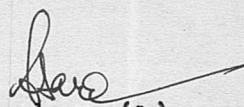
The respondents had been directed by order dated 8-9-2000 in O.A 16/1998 to reengage the applicant as and when any vacancy arises in future and no persons junior to the applicant is recruited till the services of the applicant are available. By a subsequent order dated 13-12-2001, the respondents were given liberty to appoint the applicant against any ED Post as the applicant had already served for more than 3 years.

2. The order dated 17-9-2002 now has been issued appointing the applicant as Gramin Daksevak

[Signature]

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Packer Kamalpur, District Chandauli. The respondents have been asked to allow the applicant to join after completing formalities. Since now the applicant has been appointed the direction given in the OA stands complied. Therefore, we drop the contempt proceedings and discharge the notices issued. No costs.


Member (J)


Member (A)

madhu/